

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

MA No.440/2017

in

C.P. NO.716/I&BP/2017

Under Section 7 of I&BC, 2016

In the matter of :

Ajitnath Steels Pvt. Ltd. ... Applicant

v/s.

Ellora Paper Mills Ltd. ... Corporate Debtor

Order delivered on: 10.10.2017

Coram : Hon'ble Mr. M. K. Shrawat, Member (Judicial)
Hon'ble Mr. V. Nallasenapathy, Member (Technical)

For the Petitioner: Nishtha Sikroria, Advocate
For Financial Creditor / Applicant

For the Respondents: None present

Per V. Nallasenapathy, Member (Technical)

ORDER

1. On the Application moved by the Ajitnath Steels Pvt. Ltd. on behalf of the Financial Creditors stating that the Committee of Creditors in the meeting held on 20.9.2017 resolved to appoint Mr. Charudutt Marathe, as Insolvency Resolution Professional to replace Mr. Ranjit Dnyanchand Jain new Interim Resolution Professional appointed by NCLT in the order dated 19.7.2017, this Bench, being satisfied that this application is in accordance with Section 22(3)(b) of I&B Code, hereby forwards the name of the IRP namely Mr. Charudutt Marathe to the Insolvency & Bankruptcy

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Board of India for its confirmation within 10 days of receipt of the name of the proposed Resolution Professional, thereby this Adjudicating Authority is able to appoint Mr. Charudutt Marathe as IRP after confirmation by the Board.

2. Accordingly, this MA 440/2017 is hereby disposed of.
3. List this matter on 2.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)